

NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

COURT III

107. I.A. 1408/2023

IN

C.P.(IB)-4431(MB)/2019

CORAM: MS. LAKSHMI GURUNG, MEMBER (J)

SH. CHARANJEET SINGH GULATI, MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **24.07.2024**

NAME OF THE PARTIES: PPG Asian Paints Private Limited
V/s.
Neel Motors LLP.

Appearance

For Applicant: Adv. Naveli Reshamwala i/b Adhita Advisors.

For Liquidator : Mukesh Kumar Gupta

SECTION 07 OF THE IBC, 2016

ORDER

Hearing Through: Virtually and Physical (Hybrid) Mode

I.A. 1408/2023

The instant application has been filed under Section 19(2) of the I.B.C. seeking inter-alia following documents/information: -

- i. Books of accounts and Audited Accounts of the Corporate Debtor (from April 2019 onwards) with supporting documents.
- ii. Details of the Bank Accounts maintained by the Corporate Debtor
- iii. Assets details of the Corporate Debtor
- iv. Charge, if any, created over the assets of the Corporate Debtor.
- v. Details and addresses of registered office and operating office of the Corporate Debtor
- vi. Details and relevant documents of material litigations pending for and against the Corporate Debtor, if any.

It is submitted that the respondents have neither provided above documents/information nor filed their replies.

Vide order dated 20.03.2024 the Respondent Nos. 1 and 2 were directed to remain present in the Court on the next date of hearing. However, the matter could not reach on the next date of hearing, and, presence of the Respondents was not recorded.

Therefore, we direct both the respondents to file their reply within two weeks and remain physically present on the next date of hearing in Court with their replies.

List this matter **on 09.08.2024, at HOB.**

Sd-

CHARANJEET SINGH GULATI

Member (Technical)

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Sd-

LAKSHMI GURUNG

Member (Judicial)